

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 319

IA - 835/2024, IA - 778/2024, Liquidation.A18/2024, IA-2705/2024, IA-
2336/2024, IA-2342/2024

In

IB-366(ND)/2021

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Ltd	Petitioner/Applicant
Vs.		
MAK Mobility Pvt. Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 31.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. I. P. S. Oberoi
For the Respondent : Ms. Binita Shahi, Ms. Sangeeta Advs.

ORDER

Due to paucity of time, the matter is adjourned to **12.07.2024.**

-sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Malik